69	Writ	ten Answers	AGRAHAYAN	IA 1, 1913 ((SAKA)	Written Answers	70	
dor cars have asked the customers to de- posit advance amount for purchase of car; (b) if so, whether some such cases have been brought to the notice of the Govern-				and desist' Order on 20.9.1991 against the dealer Ms. Geo Motors, Cochin directing that he shall discontinue the restrictive trade				
				•	practice and shall not repeat the same.			
ment;		Aur ma morrea	or the Govern-		isation of	Income Tax in Guj	arat	
(c	c) who	ether the Governr	nent propose to	21	9. SHRI C	HANDRESH PATE	L: Will	
take action against such dealers under the Monopolies and Restrictive Trade practices					the Minister of FINANCE be pleased to state:			
Act, 1	•		.) whether	income tax worth la	khs of	
				•	•	ing realisation aga		
		o, the number of			•	oanies, firms, trader		
by the Government and the taken thereon? THE MINISTER OF STATE IN THE				industrialists as well as some individuals in Jamnagar district and other parts of Gujarat;				
					lifen the	details of such como	enice.	
MINISTRY OF LAW, JUSTICE AND COM- PANY AFFAIRS AND MINISTER OF STATE				(b) if so, the details of such companies, individuals and others and the amount due				
IN THE MINISTRY OF PARLIAMENTARY				from ea	from each of them; and			
AFFA		•	ANGARAJAN		the stee		45	
KUMARAMANGALAM):(a) to (d). The MRTP Commission had instituted 3 enquiries				• •	(c) the steps taken to recover these dues?			
		s Hindustan Moto	•					
dealers for their allegedly indulging in Restrictive Trade Practices within the meaning of Section 2 (O) (ii) of the MRTP Act, 1969 by				THE MINISTER OF STATE IN THE				
					MINISTRY OF FINANCE (SHRI RAMESH-			
					HAKUR):	(a) Yes, Sir.		
-		pting the deposit	\					
_	selling cars and subsequently manipulating				(b) As on 31st March, 1991 there were 3161 cases of companies, firms, individuals, etc. in the State of Gujarat in which incometax demand of more than Rs. one lakh in			
the conditions of delivery. The notice of enquiry was discharged in two cases as no material was produced by the complainant to support the allegations. In the third case,								
				each case was outstanding. The details of				
•	•	Commission has p			ases are a	•	ans or	
***************************************	2			Number		tax demand outstand 1.3.1991 (Rs. in cror	-	
i	i)	Companies		618		107.3	***********	
ii	i)	Individuals and other non-compassesses.	any	2543		275.9		
		Total		3161		383.2		
 	n viev	Total v of a large nu	mber of these		ole Membe	383.2	about	

•

(c) Apart from the action permissible under the Income-tax law for the recovery of tax dues, suitable administrative steps are continuously taken to reduce the tax arrears. Legal actions include levy of penalty for nonpayment, issue of garnishee orders to attach bank accounts, debts etc. drawing up of tax recovery statements by Tax Recovery Officers enabling them to effect recovery by attachment/sale of assets, appointment of receiver for managing defaulter's property, arrest of defaulters etc. Administratively, action plan targets have been fixed for reduction of outstanding demands and the progress of recovery is monitored at various levels. In cases where bigger demands are outstanding, the Assessing Officers are required to send dossier reports indicating the progress in the recovery of taxes and these reports are reviewed at the level of Commissioner of Income-tax and above. Since large part of the demand is disputed in appeals etc. steps have also been taken for expeditious disposal of appeals.

Closing Down of Sick Textile Mills

220. SHRI INDRAJIT GUPTA: Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government propose to allow sick textile mills to be closed down without any formal approval from them; and
 - (b) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Question does not arise.

IMF Loans

222. SHRI GOPINATH GAJAPA-THI: SHRI DILEEP SINGH BHU-RIA: SHRI SHARAD DIGHE: KUMARI UMA BHARTI: SHRI SRIBALLAV PANI-GRAHI: SHRI SANTOSH KUMAR GANGAWAR: SHRI K.V. THANGKABALU:

. Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have sought IMF and World Bank loans;
- (b) if so, the amount of IMF loans expected to be obtained in current financial year;
- (c) the conditions laid down by IMF and World Bank for granting loans.
- (d) whether the Government have accepted those conditionalities;
 - (e) if so, the amount of loans granted;
 - (f) if not, the present position; and
- (g) in what way these funds will help in tiding over the financial problems?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

- (b) IMF Board has approved credits amounting to SDR 1366.08 million for the current Financial Year, of which SDR 720.08 million has already been received.
- (c) and (d). The terms and conditions for access to the IMF resources have been negotiated satisfactorily and it has been ensured that the measures proposed to be adopted are those considered to be in the country's best economic interest. The conditions of borrowings from the world Bank are those on which such development loans have traditionally been made.